

**Recommendations of the Committee constituted for review of FRBM**

2147. SHRI N. GOKULAKRISHNAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Committee constituted to review Fiscal Responsibility and Budget Management (FRBM) has submitted its report recently, if so, the details thereof; and

(b) the details of the recommendations made by the Committee with regard to fiscal discipline and budget management?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ARJUN RAM MEGHWAL): (a) and (b) In pursuance of the Budget announcement (para 111 of the Budget Speech, 2016-17), the Government constituted a Committee to comprehensively review and give recommendations on the FRBM roadmap for future. The Committee has submitted its report to the Government. The Committee has done comprehensive exercise and has recommended that a sustainable debt path must be the principal macro-economic anchor of our fiscal policy. The Committee has recommended Debt to GDP ratio of 60 per cent for the General Government by 2023, consisting of 40 per cent for Central Government and 20 per cent for State Governments. Within this framework, the Committee has recommended fiscal deficit of 3 per cent for the next three years. The Committee has also provided for Escape Clauses for deviations upto 0.5 per cent of GDP from the fiscal deficit target under certain circumstances.

**Recovery of NPAs through seizures and auction of properties**

2148. SHRI RAM KUMAR KASHYAP: Will the Minister of FINANCE be pleased to state:

(a) what is the total amount of gross Non-Performing Assets (NPAs) for public and private sector Banks as in December, 2016, Bank-wise;

(b) the details of measures taken to recover NPAs;

(c) the quantum of NPAs recovered during the last three years;

(d) whether Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 allows Banks and other Financial Institutions to auction residential and commercial properties when borrowers default on their payments; and

(e) if so, the details of properties seized and auctioned by Banks to recover NPAs during the last three years, Bank-wise?